

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET
APPLICATION NO.

64 OF 1998

Applicant(s) Shri K. Prashad
-VS-

Respondent(s) Union of India & ORS

Advocate for Applicant(s) Mr. A. Dasgupta
Mrs. B. Baruah
Mr. S. ChakrabartyAdvocate for Respondent(s) Mr. A. K. Choudhury,
Sri. Addl. C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
Replies received in due time Ch. No. 50/ de 1/1998 IPO 30 No. 755755 Dated 26.3.98	7.4.98 (1)	On the prayer of Mr M. Chanda on behalf of Mr A. Dasgupta, learned counsel for the applicant, the case is adjourned till 20.4.98 for admission on the ground of sickness of Mr Dasgupta's son. Mr A.K. Choudhury, learned Addl.C.G.S.C has no objection.
Requisite 5 copies have been filed.	20.4.98 (2)	Heard Mr A. Dasgupta, learned counsel appearing on behalf of the applicant and Mr A.K. Choudhury, learned Addl.C.G.S.C for the respondents. Mr Choudhury is to take instruction by 5.5.1998. List on 5.5.98 for admission.

pg
1319

21/4

Vice-Chairman

Signature

Vice-Chairman

0-4-64/98 (2)

Notes of the Registry

Date

Order of the Tribunal

Please comply
immediately.

MS
G/S

8-5-98

Service of Requisite
has been made
and issued to the
Respondents side
Despatched No. 1251-55
Df. 13-5-98.

27-5-98

Notice duly served
on repond No. 1, 3, 5.

Boo

w/s his next sum b/w

2/6

1) Notice duly served
on R. No. 3 & 5. The
other respondents are still
awaited.

2) No. w/s his sum b/w

18/6: Written Statement
filed on behalf of
The R. No. 1, 2, 3, 4
and 5.

20-1-99
20-6 w/s his sum b/w

5.5.98
(3)

Application is admitted. Issue
notice on the respondents immediately.
List on 3.6.98 for written statement
and further orders.

62
Member

JK
Vice-Chairman

pg
MS
G/S
3.6.98
(4)

Two weeks further time is allowed
for filing of written statement on the
prayer of Mr S. Ali on behalf of Mr A.K.
Choudhury, Addl.C.G.S.C.

List on 11.5.98 for written statement

JK
Vice-Chairman

pg
MS
A/b
19-6-98
(5)

Case is ready for hearing. List
for hearing on 5-11-98.

62
Member

JK
Vice-Chairman

lm
MS
22/6
5.11.98

Division Bench is not available. The
Case is adjourned to 20.1.99.

JK
Vice-Chairman

pg
21-1-99

Passed over.

By order

Advised to 27-1-99

By
b/w

Adjourned to 25.3.99

By
b/w

20-11-99

27-1-99

(3)

O.A. 64/98

Notes of the Registry	Date	Order of the Tribunal
24-3-99 Written statement by seen filed SD 24/3	25.3.99	The case is otherwise ready for hearing. Let the case be listed for hearing on 31.5.99. Member
15.6.99 Copies of the order have been sent to the D/Secy. for issuing the date to the L/Advocates of the parties. Wide Dispatch No. 2039 to 2040 dated 21-6-99.	31.5.99 pg 11/6/99	The applicant is found absent when called. Applicant has engaged three counsel. None of them is present before this Tribunal. Mr A. Deb Roy, learned Sr. C.G.S.C is present for the respondents. The case is dismissed for default. Member
8-11-99 Written statement by seen filed SD 8/11	16.8.99 trd	In view of the order passed in Misc. Petition No.181/99 the original application is restored to file. Fix it on 14.9.99 for hearing. Vice-Chairman
14-9-99	lm	Case is ready for hearing. List for hearing on 9-11-99. Member

Notes of the Registry	Date	Order of the Tribunal
<u>17-11-99</u> The case is ready for hearing.	9-11-99	On the prayer of Mr. B. S. Basumatary learned Addl. C.G.S.C. case is adjourned to 18-11-99 for hearing. Member
<u>17/11</u>	1m	
<u>29/11/99</u> Copy of order has been sent to the D/Sec for issuing the same to the L/Advocates of the parties. et Issued vide J.Ms. 4558 to 4558 DW. 2.12.99 H	18.11.99	Mr A. Dasgupta, learned counsel for the applicant submits that Mr A. Deb Roy, learned Sr. C.G.S.C. has informed him that all the reliefs have been granted to the applicant. Therefore, Mr Dasgupta wants to withdraw the application. Mr Deb Roy also informs this Tribunal that the reliefs have since been granted to the applicant. Accordingly the application is withdrawn on the basis of the information received by the Sr. C.G.S.C. However, if later on it transpires that factually it is not correct, the applicant will be at liberty to approach this Tribunal. Member
	nkm 24/11/99	